



# Haryana Government Gazette

## EXTRAORDINARY

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### LEGISLATIVE SUPPLEMENT

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**PART II****HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 14th June, 2019

**No. Leg. 24/2019.**— The following Ordinance of the Governor of Haryana promulgated under clause (1) of article 213 of the Constitution of India, on the 13th June, 2019 is hereby published for general information:-

**HARYANA ORDINANCE NO. 1 OF 2019****THE HARYANA GROUP D EMPLOYEES (RECRUITMENT AND CONDITIONS OF SERVICE) AMENDMENT ORDINANCE, 2019**

AN

**ORDINANCE**

further to amend the Haryana Group D Employees (Recruitment and Conditions of Service) Act, 2018.

Promulgated by the Governor of Haryana in the Seventieth Year of the Republic of India.

Whereas the Legislature of the State of Haryana is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Haryana hereby promulgates the following Ordinance:-

**1.** (1) This Ordinance may be called the Haryana Group D Employees (Recruitment and Conditions of Service) Amendment Ordinance, 2019.

Short title, commencement and application.

(2) It shall come into force on the date of its publication in the Official Gazette.

(3) It shall apply to the advertisement published after the commencement of this Amendment Ordinance.

**2.** In the First Schedule to the Haryana Group D Employees (Recruitment and Conditions of Service) Act, 2018 (hereinafter called the principal Act), under column 3, against serial number 1, for entries against items (i) and (ii), the following entry shall be substituted, namely:-

Substitution of First Schedule to Haryana Act 5 of 2018.

“Matriculation from recognized Board with Hindi or Sanskrit as one of the subjects.”.

**3.** For Second Schedule to the principal Act, the following Schedule shall be substituted, namely:-

Substitution of Second Schedule to Haryana Act 5 of 2018.

**“SECOND SCHEDULE**

[see section 10 (1)]

**CRITERIA FOR SELECTION**

1. The selection and recommendation of the names of the candidates belonging to Group D posts in all departments shall be done on the basis of written exam, socio-economic criteria and experience.

2. The Commission shall be at liberty to set the number of questions, marks per question and duration of written examination. The scheme of marks in respect of selection to the post shall comprise of total 100 marks, as detailed below, namely:-

Serial number	Subject	Marks
1.	Written exam	90
2.	Socio-economic criteria and experience	10

3. The 90 marks for written exam shall be divided into two parts comprising,-

(a) 75% weightage for General Awareness, Reasoning, Maths, Science, Computer, English, Hindi and concerned or relevant subject, as applicable;

- (b) 25% weightage for History, Current Affairs, Literature, Geography, Civics, Environment, Culture etc. of Haryana.
4. The 10 marks for socio-economic criteria and experience shall be allocated as follows,-
- (a) if neither the applicant nor any person from amongst the applicant's family viz father, mother, spouse, brothers and sons is, was or has been a regular employee in any Department/ Board/ Corporation/ Company/ Statutory Body/ Commission/ Authority of State or any other State Government or Government of India;  
**(5 marks)**
- (b) if the applicant is,-
- (i) a widow ; or
- (ii) the first or the second child and his father had died before attaining the age of forty-two years; or
- (iii) the first or the second child and his father had died before the applicant had attained the age of fifteen years;  
**(5 marks)**
- (c) if the applicant belongs to such a denotified tribe (Vimukt Jatis and Tapriwas Jatis) or Nomadic tribe of the State which is neither a Scheduled Caste nor a Backward Class;  
**(5marks)**
- (d) One-half (0.5) mark for each year or part thereof exceeding six months of experience, out of a maximum of sixteen years, on the same or a higher post in any Department/ Board/ Corporation/ Company/ Statutory Body/ Commission/Authority of State. No marks shall be awarded for any period less than six months.  
**(maximum 8 marks)**

Note: No applicant shall be given more than a total of 10 marks for socio-economic criteria and experience under any circumstances.”.

CHANDIGARH:  
THE 13TH JUNE, 2019.

SATYADEV NARAYAN ARYA,  
GOVERNOR OF HARYANA

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MEENAKSHI I. MEHTA,  
SECRETARY TO GOVERNMENT, HARYANA,  
LAW AND LEGISLATIVE DEPARTMENT.